

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 15

CP(IB) No. 261/Chd/Hp/2020

Under Section 9, IBC 2016

In the matter of:-

CU-Built Engineers Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Inox Wind Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. V. K. Gupta with Mr. Vishav Bharti Gupta, Advocates for the petitioner/
operational creditor.

Mr. Ashish Chopra, Senior Advocate with Ms. Nitika Sharma, Advocate for
the respondent/ corporate debtor.

It is stated by learned counsel for the respondent/ corporate debtor that the remaining payment of the principal amount cannot be made within the timeline given by this Bench. However, he has screen shared the Demand Draft bearing DD No. 504710 dated 17.11.2022, which would complete entire payment/ principal amount. On the other hand, learned counsel for the respondent submits that interest component is still pending against the respondent/ corporate debtor. Let the arguments on this point by both the parties on the next date of hearing. Learned counsel for the parties are directed to file short written submissions with relevant case laws within two weeks after exchanging copies with each other. List on 06.01.2023.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

November 18, 2022

SM